

State Vs. Vijay Singh

FIR No: 647/14

Under Section: 302/120B/201/34 IPC

PS: Sarai Rohilla

24.06.2020

Through video conferencing

Fresh Application for grant of interim bail.

Present: Sh. Alok Saxena, Ld. APP for the State.

Sh. Nagender Singh, Ld. Counsel for the applicant.

Ld. Counsel is seeking interim bail on the ground that marriage of brother of accused is scheduled for 27.06.2020 at Jonpur.

Soft copy of charge as sent to me by Ahlmad of this court has been perused. As per the same, charge U/s 302 IPC as well as 120B IPC has been framed against the accused vide order dated 17.11.2014 of this court.

Report of IO perused.

As per same, as per SCRB record accused is involved in one more case apart from this case i.e. FIR No. 527/1992, PS New Delhi Railway Station. However, IO has report that at the time of arrest of the accused, his age was 24 years and, therefore, in case FIR No. 527/1992 the accused cannot be involved and the same may be shown due to same name and father's name. Therefore, it appears that there is no previous involvement of accused.

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AGRAWAL

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ANUJ AGRAWAL
Date: 2020.06.24
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Considering the urgency of the matter, concerned Jail Superintendent shall file report regarding conduct of accused by 12.30 p.m. today itself.

Put up at 12.30 p.m. for hearing.

Copy of this order be sent to concerned Jail Superintendent through all possible modes i.e. Whatsapp, fax email etc.

Order be digitally signed.

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ANUJ AGRAWAL
Date: 2020.06.24
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(Anuj Agrawal)
ASJ-03, Central District
Tis Hazari Courts, Delhi
24.06.2020

State Vs. Vijay Singh

FIR No: 647/14

Under Section: 302/120B/201/34 IPC

PS: Sarai Rohilla

24.06.2020

Through video conferencing

At 12.45 p.m.

Fresh Application for grant of interim bail.

Present: Sh. Alok Saxena, Ld. APP for the State.

Sh. Nagender Singh, Ld. Counsel for the applicant.

A report has been received from concerned Jail Superintendent. As per same, accused is involved in one more case apart from present case i.e. FIR No. 509/2011, PS Machhali Shehar, Jaunpur, U.P., however, he has been acquitted in said case.

It has further been reported that **the conduct of accused in jail is not satisfactory**. He has been awarded following punishments:

S. No.	Date of offence	Type of offence	Punishment
1	08.08.2016	Climbing the wall of the Jail	Meeting with family member was stopped for 30 days.
2	25.03.2020	Keeping prohibited article (mobile phone) in jail	Meeting with family member was stopped for 30 days.

Therefore, it is clear that accused does not fulfill the criteria as laid down by High Powered Committee vide minutes dated 18.05.2020.

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The factum, of marriage of brother of accused being scheduled for 27.06.2020 at Jaunpur, cannot be verified due to paucity of time and due to current pandemic. Further the accused has chosen to approach this court for grant of interim bail at a very late stage. It is relevant to mention here that accused has suppressed the material fact that his earlier application for interim bail was dismissed by this court vide order dated 11.06.2020. Therefore, in the facts and circumstances of the case, considering his conduct at Jail, I am not inclined to grant interim bail to accused/applicant Vijay Singh. **Hence, bail application of accused Vijay Singh is hereby dismissed.**

Copy of the order be given dasti to Ld. Counsel for accused/applicant.
Copy of order be also sent to jail superintendent for information.

ANUJ
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Date: 2020.06.24
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(Anuj Agrawal)
ASJ-03, Central District
Tis Hazari Courts, Delhi
24.06.2020

State Vs. Manish Kumar

FIR No: 317/2017

Under Section: 307/452 IPC

PS: Pahar Ganj

24.06.2020

Through video conferencing

Present: Sh. Alok Saxena, Ld. APP for the State.

Sh. Pulkit Jain, Ld. Counsel for applicant/accused.

Ld. Counsel for applicant/accused is seeking extension of interim bail granted vide order dated 16.05.2020 and thereafter extended vide order dated 15.06.2020.

Heard. Considered.

In the facts and circumstances of the case and in view of the guidelines laid down by High Powered Committee vide minutes dated 20.06.2020, the interim bail of accused/applicant Manish Kumar is extended for further period of 45 days on the same terms and conditions as laid down in order dated 16.05.2020. The application stands disposed off accordingly.

Copy of the order be given dasti to Ld. Counsel for accused/applicant and another copy of this order be sent to concerned jail superintendent for information and compliance.

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by ANUJ
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Date: 2020.06.24
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(Anuj Agrawal)

ASJ-03, Central District
Tis Hazari Courts, Delhi
24.06.2020